

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
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Commercial Complex(BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 21 APR 1988

APPLICATION NO 600 / 88(F)

W.P. NO.

Applicant

Shri S.D. Pranesh

To

Respondent

V/s The Secretary, M/o Personnel, Public Grievances  
& Pensions, New Delhi & 2 Ors

1. Shri S.D. Pranesh  
No. 201, II Block, II Stage  
Judges Colony  
Basaveswaranagar  
Bangalore - 560 079
2. Shri M.R. Shailendra  
Advocate  
869/C, Vth Block  
Rajajinagar  
Bangalore - 560 010

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY~~/~~INTERIM~~ ORDER  
passed by this Tribunal in the above said application on 15-4-88.

Encl : As above

DEPUTY REGISTRAR  
(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

DATED THIS THE 15TH DAY OF APRIL, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman  
and  
Hon'ble Shri P. Srinivasan, Member (A)

APPLICATION NO. 600/1988

Shri S.D. Pranesh,  
Aged 61 years,  
Retd. Assistant Post Master,  
No.201, II Block, II Stage,  
Judges Colony,  
Basaveswaranagar,  
Bangalore-79.

... Applicant

(Shri M.R. Shailendra, Advocate)

v.

1. The Union of India  
rep. by its Secretary,  
M/o of Personnel, Public  
Grievances & Pensions,  
6th Floor, Nirvachan Sadan,  
Ashoka Road, New Delhi.
  2. The Post Master General,  
Karnataka Circle,  
Palace Road,  
Bangalore.
  3. The Sr. Superintendent of  
Post Offices, Bangalore West  
Division, Bangalore-10.
- ... Respondents.

This application having come up for hearing to-day,  
Vice-Chairman made the following:

ORDER

This is an application made by the applicant under  
Section 19 of the Administrative Tribunals Act, 1985.

2. On 30.4.1985, the applicant retired from service  
as an Assistant Postmaster. On his retirement from  
service gratuity and commuted pension have been paid to  
him on 9.12.1986. In the payment of gratuity, interest



due thereon in accordance with the rules has also been paid to the applicant. But, notwithstanding this, the applicant claims that the interest due to him on the delayed payment of commuted Pension and gratuity had not been paid and had sought for a direction for payment of interest only.

3. Shri M.R. Shailendra, learned Counsel for the applicant, contends that in making payments to his client there was undue delay by the Government and the applicant had become entitled for payment of interest thereon and the respondents be directed to make payment of the same with expedition.

4. We have earlier noticed that all retiral amounts due to the applicant had been paid. We also find that payments had been made within a reasonable despatch *of time* with due regard to all the facts and circumstances of the case. We do not find any undue delay in making payments of retiral benefits to justify the award of interest on the same.

5. As the only contention urged by the applicant fails, this application is liable to be rejected. We therefore, reject this application at the admission stage without notices to the respondents.



Sd/-  
VICE-CHAIRMAN 15/4/80

TRUE COPY

Bsg/Mrv.

Sd/-  
MEMBER (A)  
DEPUTY REGISTRAR (JDL)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE